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IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE
HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 24th OF NOVEMBER, 2022

MISC. CRIMINAL CASE No. 51472 of 2022

BETWEEN:-

MANISH KOL @ BHOKKA KOL S/O SHRI MALIK
KOL, AGED ABOUT 31 YEARS, OCCUPATION:
LABOUR R/O VILLAGE HARSED, P.S.
OHARKUNDI DISTRICT SATNA (M.P.)

.....PETITIONER

(BY SHRI M.P. SHUKLA, ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH
POLICE STATION MAJHGAWAN DISTRICT
SATNA M.P. (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI AMIT KUMAR PANDEY, PANEL LAWYER)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This first post-arrest application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail, who is behind the bars since 04.07.2022 in connection with Crime No.108/2019 registered at Police Station Majhgwan, District Satna (M.P.) for the offence punishable under Sections 212, 216A of IPC and Section 25/27 of Arms Act and Section 11/13 of MPDAVPK Act.

Learned counsel for the applicant sanguinely submits that the limited role of providing food and other articles to dacoits, was made a reason to make him accused in the crime. He further submits that other accomplice facing the similar

allegation has been admitted to bail by this Court.

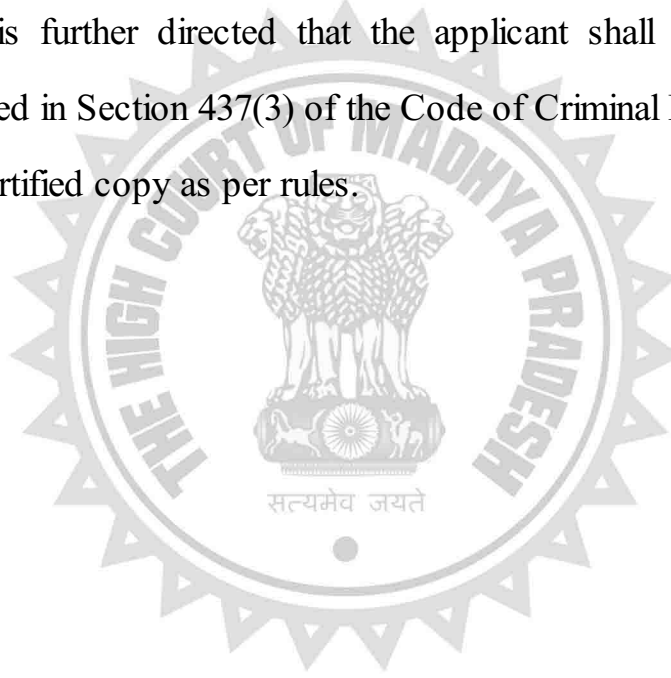
In contrast, counsel for the State opposes the application, but could not dispute the factual aspect of the matter.

Considering the overall facts and circumstances, I am inclined to enlarge the applicant on bail. However, without commenting anything on merits, this application is **allowed**. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One Lakh)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

It is further directed that the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

Certified copy as per rules.

Sudesh



(SANJAY DWIVEDI)
JUDGE